CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 337/MP/2026

Subject	:	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Regulation 15 (1)(d) of the CERC (Conduct of Business Regulations), 2023 and Regulations 70 (A)(a) and 102 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 for relaxation of NAPAF for the 1371 MW Pragati-III Combined Cycle Gas Power Project at Bawana for the period 16.8.2025 – 5.1.2026
Petitioner	:	PPCL
Respondent	:	PSPCL and 6 others
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, PPCL Shri Amal Nair, Advocate, PPCL Ms. Anju Shree Nair, Advocate, PPCL Shri Anand Kumar Shrivastava, Advocate, TPDDL Shri Shivam Sinha, Advocate, TPDDL Ms. Aishwarya Nabh, Advocate, TPDDL Shri Mudassir, Advocate, TPDDL Ms. Poorva Saigal, Advocate, PSPCL Ms. Pallavi Saigal, Advocate, PSPCL Shri Anik majumder, Advocate, PSPCL

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner sought four weeks' time to file its rejoinder to the replies filed by the Respondents.

3. Accordingly, the Commission permitted the Petitioner to file its rejoinder on or before **7.12.2026**.

4. The Petition shall be listed for hearing on **17.12.2026**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)